

11:41 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

"In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Finance Bill, 1979, which was passed by the Lok Sabha at its sitting held on the 26th April, 1979, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

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COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

THIRTY-FOURTH REPORT

SHRI YADVENDRA DUTT (Jaipur): I beg to present the Thirty-fourth Report of the Committee on Private Members' Bills and Resolutions.

(Interruptions)\*\*

MR. SPEAKER: Don't record.

(Interruptions)\*\*

MR. SPEAKER: Not until I give consent.

Now, Shri Kanwar Lal Gupta.

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COMMITTEE ON PAPERS LAID ON THE TABLE

EIGHTEENTH REPORT

SHRI KANWAR LAL GUPTA (Delhi Sadar): I beg to present the Eighteenth Report (Hindi and English versions) of the Committee on Papers Laid on the Table.

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COMMITTEE ON PETITIONS

TENTH REPORT

श्री हरि विष्णु कावत (होशंगाबाद) : भावस्पति महोदय, मैं आपकी अनुमति से हम छठी लोक-सभा की याचिका समिति का दशम प्रतिवेदन सदन की सेवा में प्रस्तुत करता हूँ।

JAIPUR UDYOG LIMITED (ACQUISITION AND TRANSFER OF CEMENT UNDERTAKINGS) BILL\*

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): I beg to move for leave to introduce a Bill to provide for, in the public interest, the acquisition and transfer of the right, title and interest of the Jaipur Udyog Limited in relation to its cement undertakings, for the purpose of ensuring continuity of production of cement which is essential to the needs of the community, the industries and other developmental projects in the country and for matters connected therewith or incidental thereto.

SHRI CHITTA BASU (Barasat): Mr. Speaker, Sir, I have got no option left but to oppose the introduction of this Bill reluctantly. Having regard to the interests of the workers and as a trade union leader, I hope, the hon. Minister would give serious thought to the point that I am raising.

The proposed Bill, as has been said by the hon. Minister, is in the public interest, but I would like to point out that the public interests are not, according to me, adequately and completely subserved by this piece of legislation, particularly in view of the fact that the Jaipur Udyog Ltd. has a subsidiary unit at Kanpur for production of jute goods and the Bill does not propose to bring that unit under the ambit of the Bill. The production of jute goods is equally in the public interest as the cement is. The proposed Bill only proposes to take over the cement unit of the Jaipur Udyog Ltd. leaving aside the Kanpur unit. The Kanpur Unit which is a subsidiary unit of this company has been closed since January 1979 throwing some 2000 workers out of employment. The Bill does not take any care of that unit and the interests of some 2000 workers and others concerned with that unit.

The State Government of Rajasthan also comes in because of Entry 24 of the State List. The Rajasthan Government has financial stake in the Jaipur Udyog Ltd. and it is in the press today that the Cabinet of the Rajasthan Government has not approved of this Bill; they have not concurred with this legislative measure. If you would kindly permit me to quote, the Industry Minister of Rajasthan has said:

"We want the Centre to review the decision."

\*\*Not recorded.

\*Published in Gazette of India Extra ordinary, Part II, section 2, dated 9-5-79.